

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6560/2023

(Arising out of impugned judgment and order dated 06-01-2023 in CRR No. 3443/2022 passed by the High Court of Judicature at Allahabad)

NEERAJ ANAND

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 94759/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 94761/2023 - EXEMPTION FROM FILING O.T.)

Date : 07-07-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Pijush K. Roy, Adv.
Ms. Kakali Roy, Adv.
Mr. Rajan K. Chourasia, AOR
Ms. Snehlata Mishra, Adv.
Ms. Ankita Sharma, Adv.

For Respondent(s) Mr. R.K. Raizada, A.A.G.
Mr. Sarvesh Singh Baghel, AOR
Antariksh Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the petitioner seeking adjournment to file rejoinder affidavit, the matter stands adjourned by three weeks.

In the meantime, the interim order will continue.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR